

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 142**  
**(IB)-202(PB)/2017**

**IN THE MATTER OF:**

Punjab National Bank	...	Petitioners/Applicant
Vs		
Bhushan Power and Steel Limited	...	Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 28.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant: Mr. Sanjay Bhatt, Mrs. Aarti Sehgal, Ms. Aditi, Mr. Arvind Pandey, Mr. Ramesh Chandra, Mr. Arvind Kr. Gupta, Ms. Purti Marwala, Ms. Henna George, Mr. Varun Varma, Ms. Shweta Kakkar, Ms. Priya Agarwal, Mr. Rajeev Aggarwal, Mr. Rajeev Kumar, Nikhil Palli, Mr. Manu Beri, Mr. Parnav Chadha, Mr. Siddharth Sharma, Mr. Arjun Asthana, Ms. Sreenita Ghosh, Mr. Amitabh CS alongwith Ramesh Chandra, Mr. A.K. Pandey, Ms. Anjali, Ms. Kiran Sharma, Ms. Nishtha Chaturvedi, Mr. Arvind Kumar, Adv.

For the OC: Mr. Amit Singh (Sr. Adv.), Mr. Amit Kr. Bhattacharaya, Advs. Ms. Srishti & Mr. Sreenita Ghosh, Advs.

For the CoC: Mr. Ramji, Sr. Adv. Mr. Bishwajit Dubey, Mr. Nikhil Ramdev, Mr. Spandan Biswal, Ms. Srideepa, Mr. Aditya, Ms. Sylona Mohapatra, Advs.

For the Respondent: Ms. Shweta Kapoor & Mr. Kheyali, Adv.

**ORDER**

Mr. U. K. Chaudhary and other learned counsel have placed reliance on the judgment of the Supreme Court in the case of Vijay Kumar Jain Vs Standard Chartered Bank & Ors. (civil appeal no. 8430 of 2018) decided on 31.01.2019.



Deepak – 28.03.2019



On behalf of the erstwhile promoters and Operational Creditors it has been argued that the copy of the Resolution Plan has not been furnished at any stage, and at least a copy of the resolution plan be furnished at this stage without prejudice to their right with regard to the non-supply at the earlier stages.

Before resuming argument today, we put it to learned counsel for the Resolution Professional and Committee of Creditors whether at this stage they would be prepared to furnish a copy of the Resolution plan to the OCs and the erstwhile promoters. Learned counsel for the RP as well as for the Committee of Creditors have requested for a day's time.

List on 29<sup>th</sup> March 2019.

Sd/-

(M.M. KUMAR)  
PRESIDENT

29.3.2019

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)